

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.2234/2004

Monday, this the 22<sup>nd</sup> day of August 2005

**Hon'ble Shri Kuldip Singh, Vice Chairman (J)  
Hon'ble Shri D.R. Tiwari, Member (A)**

Shri Ram Chander  
S/o Shri Ram Dass  
Ex. Master Craftsman  
DRM Office, New Delhi

..Applicant

(By Advocate: Shri Khairati Lal)

Versus

1. Union of India through  
General Manager  
Northern Railway,  
Baroda House, New Delhi
2. Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi

..Respondents

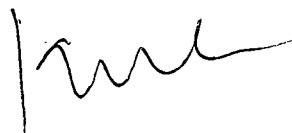
(By Advocate: Shri S.M. Arif)

**O R D E R (ORAL)**

**Shri Kuldip Singh:**

The applicant had filed this OA for fixation of pay and also for certain overtime arrears. However, the OA is being contested by the respondents. We have heard the learned counsel for the parties. Since in the OA the applicant had claimed multiple relief, so on pointing out by the Court that the OA is not maintainable, learned counsel appearing for the applicant has given-up the relief with regard to the fixation of pay but pressed only the relief with regard to the overtime arrears, which had yet not been paid to him.

2. The respondents in their reply have stated that the claim of the applicant with regard to the sanction of overtime was considered and a letter was written to the respondents stating therein that the applicant had performed overtime only for 345 hours instead of 760 hours and the payment with regard to 345 hours have already been made to the applicant. For the rest of the period, it was stated by the



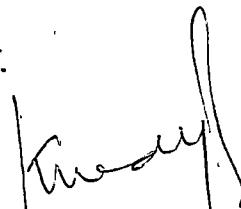
respondents that the same could not be paid due to alteration in logbook by the applicant and the rest had been changed into duty. The pages of the logbook had been turned and the casual leave had been taken beyond limit.

3. While filing the rejoinder, learned counsel for the applicant had annexed letter dated 7.2.2004 (Annexure VIII) issued by the Chief Traction Loco Controller, New Delhi, which was addressed to the applicant, wherein he had been advised that he should fill up the required forms, so that his claim for overtime of 760 hours be processed. It appears that the applicant has not furnished the required papers. He may furnish the fresh information regarding the same and the Department shall consider the same in accordance with rules. In case the applicant furnishes the necessary information by filling up the required forms, then the claim of the applicant shall be considered by the respondents within a period of three months thereafter.

4. With these directions, OA stands disposed of.

  
( D.R. Tiwari )  
Member (A)

/sunil/

  
( Kuldip Singh )  
Vice Chairman (J)